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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
ORIGINAL APPLICATION No. 197/2024 (EZ)**

IN THE MATTER OF:

PRAMEYA FOUNDATION

..... APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS.

..... RESPONDENTS

Next Date: 16.12.2024

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Date: 16/12/2024
Place: ~~New Delhi~~ KOLKATA

Ashok Prasad

Ashok Prasad

Advocate & Central Govt. Counsel

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
ORIGINAL APPLICATION No. 197/2024 (EZ)

IN THE MATTER OF:

PRAMEYA FOUNDATION APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS. RESPONDENTS

AFFIDAVIT ON BEHALF OF THE NATIONAL MISSION FOR
CLEAN GANGA, RESPONDENT NO. 7

MOST RESPECTFULLY SHEWETH:

I, Anup K. Srivastava S/o Lak P L Srivastava

....., aged 57 years presently posted as the Executive
Director-Technical in the National Mission for Clean Ganga
(NMCG), D/o WR,RD&GR, Ministry of Jal Shakti, New Delhi do
hereby solemnly affirm and state as follows: -

1. That I am, in capacity of Executive Director –Technical at
NMCG, fully conversant with the facts of the case and
competent to swear affidavit on behalf of Respondent No.7.

2. That, I have been authorized to make affirm this affidavit
on behalf of the answering respondent by the Competent



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जल शक्ति, नदी विकास और गंगा संरक्षण विभाग
Dept. of River Conservation, River Development and Ganga Rejuvenation
जल शक्ति विभाग (Ministry of Jal Shakti)
नया दिल्ली, नई दिल्ली / Govt. of India, New Delhi

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Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

3. That the contents of the petition under reply, unless specifically admitted, are denied to the extent that they are inconsistent with the submissions made hereinafter. The annexure accompanying this affidavit is true copy of its original.

4. That, without prejudice to the above and as an alternative submission, the deponent craves liberty to raise further required contentions during the course of the proceedings.

5. That the issues in Original Application are inter-alia related to pollution being caused by dumping of unsegregated municipal solid waste and plastic waste at Garifa, Naihati town, District-North 24 Parganas, West Bengal within the Naihati Municipality, in an area covering approximately admeasuring 15 acres i.e., 6.2 hectares on the banks and flood plains of River Hooghly. It is also alleged that during rains the leachate from the landfill sites not only contaminate ground water but also drains in to the Hooghly River, posing a serious ecological threat.



6. That the Applicant has sought relief in form of directions to (i) Naihati Municipality (Resp. No. 8) to ensure that no

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unsegregated municipal solid wastes and plastic wastes are dumped and openly burnt on the banks/floodplains of River Hooghly or any other non-designated site in violation of the provisions of Solid Waste Management (SWM) Rules, 2016, Naihati Municipality Solid Waste Management Bye-Laws, 2023 and Ganga Notification, 2016; (ii) Naihati Municipality (Resp. No. 8) to ensure absolute compliance with the provisions of the Rules including segregation at source and proper scientific management and disposal of the wastes; (iii) Naihati Municipality (Resp. No. 8) to initiate necessary action against the erring officials for the persistent damage caused to the environment by unscientifically dumping and burning unsegregated wastes on the banks/floodplains of River Hooghly in complete violation of Rule 15 of SWM Rules; (iv) Penal action and impose environmental compensation including restitution of environment for the breach of statutory provisions and inter-alia for loss of ecological services foregone and costs to restore the damage done to the environment and ecology upon Naihati Municipality (Resp. No. 8); (v) District Magistrate Hooghly (Resp. No. 9) to ensure proper implementation of the SWM Rules who has failed to review the performance of Naihati Municipality in violation of Rule 12 of the SWM Rules; and (vi) Initiate action against the



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erring officials of West Bengal Pollution Control Board (Resp. No. 6) who has failed to ensure proper enforcement and implementation of SWM Rules, in the State of West Bengal in violation of Rule 16 for their negligence in permitting the Naihati Municipality to dump and burn municipal wastes in an unscientific manner thereby endangering the public and the environment.

7. That in terms of constitutional arrangement provided under Article 243(W) read with 12th Schedule (74th Amendment, 1992) of the Constitution, one of functions mandated to Urban Local Bodies (ULBs) include public health, sanitation and solid waste management. Hence, ULBs along with the State Governments are responsible for ensuring that municipal solid waste/plastics or other wastes are not dumped into the rivers or its floodplains.

8. That the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India notified the Plastic Waste Management (PWM) Rules, 2016 which provides a statutory frame-work with regulatory mechanism for management of plastic waste in the country. Under this framework, ULBs are entrusted with responsibility of setting up of infrastructure for segregation, collection, storage, transportation, processing



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 एवं कृषि, जलसंधारण, जल संचयन और जल शक्ति
 भारत सरकार, नई दिल्ली / Govt. of India, New Delhi

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and disposal of plastic waste in accordance with law. The Ministry had notified the PWM (Amendment) Rules, 2021 for prohibiting the manufacture, import, stocking, distribution, sale and use of identified Single Use Plastic (SUP) items, which have low utility and high littering potential, with effect from 01.07.2022, in order to reduce pollution of environment caused by littered single use plastic items leading to protecting and improving the quality of the environment.

This framework had been further strengthened by notifying the Guidelines on EPR (Extended Producer Responsibility) under the PWM (Amendment) Rules, 2022 stipulating mandatory targets for recycling of plastic packaging waste, reuse of rigid plastic packaging and use of recycled plastic content. EPR is a regulatory approach according to which PIBOs (Producers, Importers and Brand Owners) are required to ensure responsible collection channelization, treatment and/or disposal of plastic waste. Thus, the ban on identified SUP items, which have littering potential and low utility, coupled with implementation of extended producer responsibility on plastic packaging is expected to reduce pollution caused by littered and unmanaged plastic waste.

Further, a National Level Task Force has been constituted by the Ministry which reviews measures on implementation of



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ban on identified SUP items and effective plastic waste management in the country. All States and UTs have constituted a Special Task Force under Chief Secretary inter alia for effective plastic waste management. The States/UTs have been asked to take measures for stopping of ingress of plastic waste into water bodies including rivers.

9. That waste management infrastructure in the States/Union Territories (UTs) is being strengthened through additional central assistance under the *Swachh Bharat Mission* for solid waste management including plastic waste management. The Ministry of Housing and Urban Affairs (MoHUA), Govt. of India under its *Swachh Bharat Mission-Urban (SBM-U) 2.0 Program*, is striving towards source segregation, collection, transportation, and processing of plastic waste. Material Recovery Facility (MRF) has been set up in all ULBs of the Country, and awareness generation initiatives have been taken up for reducing SUP products and encouraging the use of substitute products.

10. That it is submitted for kind consideration of this Hon'ble Tribunal that rivers/water bodies act as receiving entities for municipal solid waste/plastics or other wastes and therefore, can be best protected from dumping of municipal solid



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waste/plastics or other wastes, if their collection, and policies like recycle, reuse, reduce of plastics, etc. and EPR are pursued and got implemented by ULBs in respective States/UTs including the State of West Bengal.

11. That the NMCG is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the Environmental (Protection) Act, 1986 vide Notification No. S.O. 3187 (E) dated 07.10.2016 (Ganga Notification, 2016), published in the Gazette of India, inter-alia to take measure for prevention, control and abatement of environmental pollution in river Ganga and to ensure continuous adequate flow of water so as to rejuvenate the River Ganga. NMCG is a nodal agency for the implementation of the provisions of the above notification and for effective abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries.

12. That amongst others, the function of NMCG as per the Ganga Notification, 2016, is to render assistance to the State Governments and Local bodies in the Ganga Basin States (of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal) for the abatement of pollution and management of the river Ganga and its tributaries flowing in these States. The



State Ganga Committees (SGCs) and District Ganga

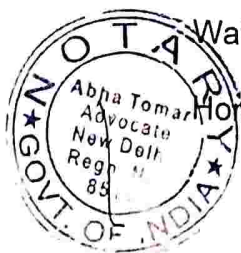
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Committees (DGCs) have been constituted by NMCG in the states/districts (including in district North 24 Praganas in West Bengal) through which river Ganga flows. SGCs and DGCs have been entrusted with the responsibility that no person directly or indirectly discharges any pollutant in river Ganga or its tributaries or their banks.

13. That a Central Monitoring Committee (CMC) under the Chairmanship of Secretary, DoWR, RD & GR, MoJS had been constituted by Hon'ble NGT in the matter O. A. No. 673 of 2018 for monitoring the progress made by the 31 States/ UTs across India in implementation of the Action Plan for restoration of polluted river stretches. Above said action plans covers aspects such as Source control (Municipal sewage management, Industrial pollution control, Solid Waste/Plastic Waste/ Construction & Demolition Waste management, River catchment/Basin Management (Adoption of good irrigation practices, Utilization of treated sewage, Ground water recharge aspects), Flood Plain Zone protection and its management (Setting up of bio-diversity parks, Removal of encroachments, Rain water harvesting, Plantation on both sides of the river), Ecological/Environmental Flow (E-Flow) and Watershed management. In compliance of the directions of

Hon'ble NGT, the 31 States/ UTs including the State of West



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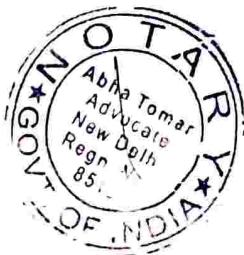
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Bengal submit Monthly Progress Reports (MPR) to NMCG. The MPRs indicates the progress made by the State/ UT against the actionable points as identified by the NGT in its orders, which are critically reviewed by the CMC and necessary directions are issued for implementation by the States.

14. That as reported by the State Government of West Bengal in its MPR (for the month of June 2024 till August 2024), the State Level Task Force for management of solid waste and plastic waste has been constituted by the Urban Development and Municipal Affairs Dept., Government of West Bengal and the Task Force is regularly monitoring the progress of activities related to solid waste/plastic waste Legacy Waste management across the State. As per the MPR, following is status of municipal solid waste generation and processing within West Bengal:

(A) Solid Waste Management in 128 ULBs:

Particulars	Quantity in Tonnes per day (TPD)
Total MSW generation	13216.07 TPD
MSW collected	13002.78 TPD
MSW Processed	2392.50 TPD

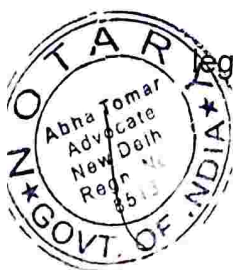


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(B) Legacy Waste Processing Status of 128 ULBs:

- i. Out of 123 dumpsites of 112 ULBs, waste processing work completed in 95 dumpsites of 81 ULBs. Work started in 18 ULBs.
 - ii. Total assessed quantity of legacy waste in phase -I was 136.51 Lakh MT out of which 76.55 Lakh MT processed (56.08% approx.).
 - iii. During the phase -I of processing period, the daily fresh waste has been accumulated in those sites which has turned into legacy waste; it has been assessed that further 58.89 lakh MT additional quantity of legacy waste need to be processed in the ULBs further. Initiative has been taken to process these additional quantities of legacy waste which is in different stages of tender.
 - iv. Naihati town has total 31 wards where per day generation of fresh waste is 107 TPD. Out of which 20 TPD waste is processed and there is gap of 87 TPD.
15. That in response to NMCG letter dated 29.10.2024, the DGC – North 24 Praganas has submitted an Action Taken Report dated 16.11.2024 apprising about the efforts made by Naihati Municipality regarding solid waste management and legacy waste processing in Naihati town. It has been reported



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interalia that as of 14.11.2024, an estimated quantity of 3 lakh MT (approx.) of legacy waste has been processed in Naihati. However, fresh waste has accumulated and has since converted into legacy waste, assessed at 71286 MT (approx.). Further, with regards to disposal of accumulated legacy waste, fresh waste and reclamation of land at Naihati dump site, a project proposal under *Swachh Bharat Mission/Mission Nirmal Bangal* has been recommended by the State Level Task Force Committee and it is presently under tendering stage. Moreover, the Naihati Municipality has proposed to establish a fresh waste processing unit (101 TPD capacity) under *Swachh Bharat Mission* which is currently under tendering stage and is expected to be set up within next 9-10 months.

True copies of NMCG letter dated 29.10.2024 and the Action Taken Report dated 16.11.2024 submitted by DGC – North 24 Praganas, West Bengal is enclosed and marked as **Annexure – R1 (colly.)**

16. That it is humbly stated and submitted that the issue of solid as well as liquid waste management is being monitored by the Hon'ble NGT (Principal Bench), New Delhi in the matter of O. A. No. 606/2018 - *Re. Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues*. In the said matter the Hon'ble Tribunal vide order dated



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01.09.2022 has noted that the gap in respect of generation and processing of solid waste and legacy waste in West Bengal is 1.20 crore MT with continued addition of unprocessed waste @ 13469.19 TPD and directed the Chief Secretary, Govt. of West Bengal, to take appropriate steps for ensuring that the gap is bridged and directed that Rs. 3500 crores be kept as Ring-Fenced Account for solid and sewage management. Further, in the said matter the Chief Secretary, Bengal was directed to file a six-monthly progress report with respect to each city, town and village with respect to sewage and solid waste generation, treatment and gaps.

17. That as regards utilization of the Ring-Fenced Account for the purpose of Solid Waste Management and Liquid Waste Management as per the directives of the Hon'ble Tribunal, it is reported in the latest half yearly compliance report dated 18.12.2023 (submitted by the State Govt. of West Bengal in OA No. 606/2028) that the State Urban Development Agency (SUDA) is administering the said account under the scheme description '*Solid & Liquid Waste Management Fund*'. Till 10.11.2023 out of this Rs. 3500 crores (Rs. 350000 lakh), Rs. 13710.46 lakh has been released out of ring-fenced account for the purposes as mandated by the order of Hon'ble NGT and



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the present balance is Rs. 3362.8954 crores (Rs. 336289.54 Lakh).

True copy of the half yearly compliance report dated 18.12.2023 submitted by the State Govt. of West Bengal in OA No. 606/2028 is enclosed and marked as **Annexure – R2**

18. That it is humbly stated and submitted that the issue of solid waste management/legacy waste processing is being monitored by the Hon'ble (Principal Bench), New Delhi and the State Govt. of West Bengal is filing its periodic progress reports before the Hon'ble Tribunal with respect to progress on Solid Liquid Waste Management. However, the State needs to expedite the setting up of requisite waste processing units and their optimum operationalization.

19. That in view of the aforementioned facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass such other order and further order(s) as may deem fit and necessary in the interest of justice.



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भारत सरकार, नई दिल्ली / Govt. of India, New Delhi

VERIFICATION

11 DEC 2024

Verified at New Delhi on this day of December, 2024 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

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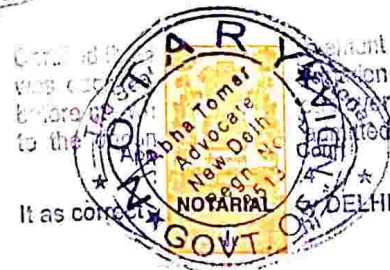
DEPONENT
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भारत सरकार, नई दिल्ली / Govt. of India New Delhi

Sahil
19/12/2024
I certify the above documents
has signed in my presence



Certified that the foregoing statement was declared a solemn affirmation before me which has been read over to the deponent who has admitted

It is correct *De N* Notary DELHI



11 DEC 2024

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ANNEXURE - R1

F.N. L-25012(12)/9/2024-LME NMCG
National Mission for Clean Ganga
Ministry of Jal Shakti, Department of Water Resources, River Development & GR
Government of India

1st floor, MDC National Stadium
India Gate, New Delhi - 110002
Dated 24th October 2024

To,
Chairperson, State Ganga Committee
Government of State of West Bengal.
Nabanna (13th Floor), 325, Sarat Chatterjee Road,
Shibpur, Howrah-711102

Subject: Reg: NGT Case O.A. No. 197/2024/EZ

Dear Sir/Madam,

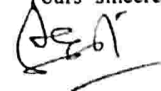
I would like to bring to kind your attention towards the ongoing matters highlighted in the Hon'ble National Green Tribunal (NGT) case O.A. No. 197/2024/EZ, concerning the issues of plastic waste and municipal solid waste in the Hooghly River, particularly along its banks and floodplain area in Naihati, North-24 Parganas District, in West Bengal state.

In light of the NGT's observations, the District Ganga Protection Committee has to play a crucial role in ensuring that effective arrangements are in place for managing the solid waste currently entering the Hooghly River through drains and ghats. This waste includes but is not limited to, polythene, plastics, bottles, and cans. Additionally, the importance of addressing the disposal of legacy waste in the highlighted area along the riverbank. An organized approach to this issue is essential for protecting our water bodies and the environment. Proper management of this waste is vital to mitigate its impact on the river's ecosystem and the health of the surrounding communities.

I request you to discuss such issues in the State Ganga Committee meetings under your chairmanship to address the issues in a unified approach for the entire state.

Thanking you,

Yours' sincerely



(Anup Kumar Srivastava)
Executive Director (Technical)

Enclosure: Hon NGT order dtd 01.10.2024

Internal circulation: PS to DG, PS to ED (T), NMCG

F.N. L-25012(12)/9/2024-LME NMCG
 National Mission for Clean Ganga
 Ministry of Jal Shakti, Department of Water Resources, River Development & GR
 Government of India

1st floor, MDC National Stadium
 India Gate, New Delhi – 110002
 Dated 29th October 2024

To,
 The Project Director, SPMG West Bengal
 Unnayan Bhavan, DJ-11, Sector-II,
 3rd floor Block A, Salt Lake, Kolkata-700091

Subject: Reg: Status Report on NGT Case O.A. No. 197/2024/EZ

Dear Sir/Madam,

1. Please refer to the subject matter mentioned above; in which NMCG is Respondent No. 7 in the case of National Green Tribunal (NGT) OA No. 197/2024/EZ. NMCG requires a detailed factual report in this matter so that required submission before Hon NGT can be made.
2. In the report, the state may provide detailed information regarding the arrangements in place for managing solid waste which could have a high probability of entering the river Hooghly through drains and ghats. Solid waste management includes but is not limited to, the management of polythene, plastics, bottles, cans, etc. Additionally, information on the disposal of legacy waste in the highlighted area in NGT order may also be included along with the monitoring mechanism in place for keeping river Ganga/Hooghly and its banks plastic-free etc.
3. Being court matter, an early response is requested. A copy of the NGT order is annexed for reference.

Thanking You,

Pravin
 (Dr. Pravin Kumar)
 Dir (Technical)

Enclosure: Hon NGT order dtd 01.10.2024

Internal circulation: PS to DG, PS to ED (T), NMCG

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F.N. L-25012(12)/9/2024-LME NMCG
 National Mission for Clean Ganga
 Ministry of Jal Shakti, Department of Water Resources, River Development & GR
 Government of India

1st floor, MDC National Stadium
 India Gate, New Delhi - 110002
 Dated 29th October 2024

To,
 ✓ The Chairperson,
 District Ganga Protection Committee, 24 Parganas (North)
 New Administrative Building, Barasat.
 North 24 Parganas- 700124, West Bengal


Subject: Reg: NGT Case O.A. No. 197/2024/EZ

Dear Sir/Madam,

Please refer to the subject matter mentioned above; in which District Administration is Respondent No. 9 in the case of National Green Tribunal (NGT) OA No. 197/2024/EZ. District Ganga Protection Committee may monitor the works related to the above order and ensure compliance.

2. The District Ganga Protection Committee oversees that effective arrangements are in place for managing solid waste which could have a high probability of entering the river Hooghly through drains and ghats. Solid waste management includes but is not limited to, the management of polythene, plastics, bottles, cans, etc. Additionally, information on the disposal of legacy waste in the highlighted area in NGT order may also be included along with the monitoring mechanism in place for keeping river Ganga/Hooghly and its banks plastic-free, etc.
3. The copy of the Hon NGT order is annexed for information and further necessary actions.

Thanking You


 (Dr. Pravin Kumar)
 Dir (Technical)

Enclosure: Hon NGT order dtd 01.10.2024

Internal circulation: PS to DG, PS to ED (T), NMCG

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.197/2024/EZ

Prameya Foundation

Versus

Applicant(s)

State of West Bengal & Ors.

Respondent(s)

Date of hearing: 01.10.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Ritwick Dutta, Advocate (in Virtual Mode) a/w
Mr. Rahul Choudhary, Advocate (in Virtual Mode) and
Mr. Kaustav Dhar, Advocate

ORDER

1. Mr. Ritwick Dutta, learned Counsel assisted by Mr. Rahul Choudhary, learned Counsel appearing (in Virtual Mode) and Mr. Kaustav Dhar, learned Counsel are present in person for the Applicant.
2. This Original Application has been filed alleging that unsegregated municipal solid waste and plastic wastes are being dumped and openly thrown on the banks and flood plains of River Hooghly in the Naihati Municipality.
3. It is alleged that illegal dumping of unsegregated solid and municipal waste is taking place at the Garifa, Naihati town, District-North 24 Parganas, West Bengal within the Naihati Municipality, in an unscientific manner and the untreated waste is being thrown in the open area. It is stated that the dumping area having geo-logistics of (22°53'55.15"N, 88°24'34.01"E) approximately admeasuring 15 acres i.e., 6.2 hectares is situated on the banks and flood plains of River Hooghly.

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4. It is stated that the unsegregated and untreated waste are being dumped in gross violation of the Municipality Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and Environment Protection Act, 1986.
5. It is stated that Schedule I(A)(vii) of the Solid Waste Management Rules (SWM), 2016 provides that no dumping shall take place within a minimum distance of 100 metres from any River body and 200 metres from any residential area/s and public parks.
6. It is alleged that the present dumping site is located just 100 metres from the Vidya Vikas High School and human habitation and just 50 metres away from the Naihati Golal Para Park.
7. It is also alleged that the dumping site of the Naihati Municipality falls under High Vulnerability Area (HVA) which are prone to flood. The geo-coordinates of the dumping site have been mentioned in the Original Application as given in the Flood Vulnerability Index (FVI) map.
8. It is also alleged that during rains the leachate from the landfill sites threatens to contaminate ground water, posing a serious ecological threat.
9. Photographs which have been filed with the petition present an abominable picture of the total disregard and neglect of the river bank and only shows that the Solid Waste Management Rules and the Plastic Waste Management Rules, 2016 have been observed more in breach than in letter and spirit.
10. Matter requires consideration.
11. Issue notice to the Respondents, returnable within four weeks.

12. Mr. Sudip Kumar Dutta, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.1, 3, 4 and 9, State Respondents.
13. Ms. Amrita Pandey, learned Counsel who is present (In Virtual Mode) accepts notice on behalf of the Respondent No.2, Ministry of Environment, Forest and Climate Change (MoEF&CC).
14. Mr. Sibojyoti Chakrabarti, learned Counsel who is present in Court accepts notice on behalf of the Respondent No.5, Central Pollution Control Board.
15. Mr. Ayush Kumar Dadhich, learned Counsel who is present (in Virtual Mode), accepts notice on behalf of the Respondent No.6, West Bengal Pollution Control Board.
16. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.3 and 7, Ministry of Housing and Urban Affairs, Govt. of India and National Mission for Clean Ganga respectively.
17. Issue notice to the Respondent No.8, Naihati Municipality, District-North 24 Parganas, Naihati, returnable within four weeks.
18. We direct the Executive Officer, Naihati Municipality to file his personal affidavit to show as to how during his tenure this dump has been allowed to come into existence on the banks of the river in violation of the siting criteria laid down in the Solid Waste Management Rules, 2016.
19. All the Respondents shall file their counter-affidavits within four weeks.
20. We make it clear that counter-affidavits must be filed within four weeks.

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21. The Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Sudip Kumar Dutta, Ms. Amrita Pandey, Mr. Sibojyoti Chakrabarti and Mr. Ayush Kumar Dadhich, learned Counsel for the Respondents, within 24 hours.
22. **List on 11.11.2024.**

.....
B. Amit Sthalekar, JM

October 01, 2024,
Original Application No.197/2024/EZ
OM

.....
Dr. Arun Kumar Verma, EM

23



Government of West Bengal
Office of the District Magistrate,
North 24 Parganas, Barasat
(District Municipal Affairs Section)

Ph No. 033-2584-6239

Email: man24parganas@gmail.com

Memo No. 1026 /DMA/N24PGS

Date: 20.11.24

To,
The Program Director,
West Bengal State Program Management Group, NGRBA
Unnayan Bhavan, Block-A, DJ-11, Sector-II, Salt Lake, Kolkata-700009

Sub: Hon'ble National Green Tribunal (NGT) matter bearing Original Application No. 197/2024/EZ.

Ref: F.N. L- 25012(12)9/2024-LME NMCG dt. 29.10.2024 of Dir (Technical) NMCG.

Madam,

In response to the letter under reference, the undersigned is hereby forwarding an action taken report (ATR), received from the Chairman, Naihati Municipality vide memo no. 3093/MC-25 dt. 16.11.2024 regarding compliance of the order of Hon'ble NGT Original Application no. 197/2024/EZ for onward transmission to the Director (Technical), NMCG, 1st floor, MDC National Stadium, India Gate, New Delhi-110002.

This is for his kind information and taking necessary action.

Encl: As stated.

Yours faithfully,

Additional District Magistrate (Try.)

&

Member Convenor District Ganga Committee
North 24 Parganas

Memo No. 1026 /1(3)/DMA/N24PGS

Date: 20.11.24

Copy forwarded for kind information to:

1. The Director (Technical), NMCG, 1st floor, MDC National Stadium, India Gate, New Delhi-110002.
2. The Chairman, Naihati Municipality, North 24 Parganas.
3. CA to the District Magistrate, North 24 Parganas for kind appraisal of the District Magistrate, North 24 Parganas.

Additional District Magistrate (Try.)

&

Member Convenor District Ganga Committee
North 24 Parganas

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OFFICE OF THE BOARD OF CHAIRMAN
NAIHATI MUNICIPALITY
 1, R.B.C, Road, Naihati, P.S- Naihati, Pin-743165
 Phone No. (033) 2581-2098 Email Id, naihati@nphoo.com, counlhati22@gmail.com



Memo No. 3093/MC-11

Date 16/11/2024

From: Sri Ashok Chatterjee,
 Chairman
 Naihati Municipality

To: Smt. Nandini Ghosh, IAS
 Senior Special Secretary to the Government of West Bengal

Subject: Proposal for Joint Inspection/Survey regarding Original Application No. 197/2024/EZ
 (Prameya Foundation -Vs-State of West Bengal and Ors)

Ref. No. 202(3)/UDMA-15011(15)/15/2024-LS-MA SEC-Dept. of UDMA Date 14.11.2024

Madam,

Regarding the above memo, I am enclosing the Action Taken Report (ATR) as of 14/11/2024 for your review. In connection with this, I kindly request that you arrange for a joint survey, as stated in point (xiii) of the ATR, at your earliest convenience to resolve the outstanding issues.

Enclosure: Action Taken Report

Thanking you.

Yours faithfully,

Chairman
 Naihati Municipality
 Chairman
 Naihati Municipality
 North 24 Parganas

Memo No. 3093/1(3)/MC-11/1(2)

Date: 16/11/2024

Copy with the copy of ATR forwarded for information and necessary action to the:

1. District Magistrate, North 24 Parganas, Barasat.
2. Director, SUDA.
3. Chief Executive Officer, KMDA.

Chairman
 Naihati Municipality
 Chairman
 Naihati Municipality
 North 24 Parganas

Original Application No.197/2024/EZ
Prameya Foundation -vs- State of West Bengal & Ors.

Action Taken Report as on 14.11.2024 regarding clearing of Legacy Waste and Fresh Waste under Naihati Municipality, North 24 Parganas:

In reference to the Order dated 01.10.2024 and 11.11.2024 passed by Hon'ble NGT, Eastern Zone Bench, Kolkata, the Action Taken Report is placed below:

- i. The Detailed Project Report (DPR) has already been prepared with regard to the Solid Waste Management and the same was duly recommended by the State Level Task Force Committee & State High Power Committee.
- ii. As per estimated quantity of legacy waste, tender was invited and thereafter as per DPR, estimated quantity of 3 lakh MT (approx.) of legacy waste has already been processed.
- iii. In the meantime, fresh waste that was dumped therein was accumulated and has since converted into legacy waste.
- iv. It is to mention that, for processing of the said accumulated legacy waste it was decided that a tender may be floated to assess the quantity of accumulated legacy waste and thereafter a tender was invited vide NIQ Ref. No. SUDA- SUDA-817/2020/9051 dated 21.11.2023 and thereafter work order was issued vide SUDA-817/2020/9405 dated 07.12.2023. The drone survey has been done and it has been assessed at 71286 MT (approx.).
- v. With regard to clearing of legacy waste, a tender (Tender ID: SUDA_MAD_657884_1) was invited on 31.01.2024 for disposal of legacy waste through Bio-mining and Bio-remediation process and reclamation of the land at Naihati dump site within Naihati Municipality under Swachh Bharat Mission/Mission Nirmal Bangla in West Bengal, however, no bids were received.
- vi. With regard to clearing of legacy waste, the tender document have been examined, reviewed and revised by the Tender Inviting Authority before the second call of the Tender and the revised tender document have been duly recommended by the State Level Task Force Committee & the second call to be invited once necessary approval is received from the competent authority.
- vii. With regard to fresh waste, tender has been invited to process the fresh waste so that fresh waste may not get converted into any more legacy waste.


Chairman
Naihati Municipality
North 24 Parganas

- viii. M/s. SIMOCO was awarded with the work order, however, no work was started by M/s. SIMOCO and recently vide SIMOCO/SUDA/2024-25/53 dated 28.06.2024 M/s. SIMOCO has communicated to opt out from doing the work of design, build, finance, operate and transfer of Municipal Wet Waste processing facility based on Composting and/or Bio-methanation Technology, setting up Semi Automatic Material Recovery Facility for Dry Waste and construction of Sanitary Landfill (as required size) along with operation & maintenance for 10 years (Renewable) under Swachh Bharat Mission for Naihati Municipality in West Bengal.
- ix. To overcome such unavoidable circumstances, the State Government under the Department of UD & MA Department has made a Capital Expenditure (CapEx) mode policy regarding processing of fresh waste and the same has been duly approved by the competent authority on 27.08.2024.
- x. With regard to the processing of fresh waste, a tender was invited for soil test vide NIQ Ref. No. SUDA-1383/2024/5975 dated 16.08.2024 and thereafter work order has been issued vide Memo No. SUDA-1383/2024/7265 dated 30.08.2024. The soil test investigation has been completed.
- xi. With regard to the processing of fresh waste, a tender was invited for selection of a agency for preparation of "Design, drawing & estimates for processing of Municipal Solid Waste (MSW) of 101 TPD under Swachh Bharat Mission within Naihati Municipality" vide NIQ Ref. No. SUDA -1383/2024/7158 dated 24.09.2024 and thereafter, work order has been issued vide Memo No. SUDA-1383/2024/7734 dated 24.10.2024. The work of design, drawing & estimates for processing of Municipal Solid Waste (MSW) of 101 TPD under Swachh Bharat Mission within Naihati Municipality is under preparation stage. It is proposed that tentatively within 30.11.2024, AA &FS for processing of Municipal Solid Waste (MSW) of 101 TPD under Swachh Bharat Mission within Naihati Municipality may be issued. It is further proposed that tentatively within 15.12.2024 tender may be invited and thereafter bidder may be selected if the bid matures in the first call. Thereafter, for setting up of fresh waste processing unit further 9 (nine) months may be required.
- xii. The Municipality have taken extensive efforts with regard to Solid Waste Management. 100 % door-to-door waste collection is done on regular basis and for collection of waste from all waste generators, 650 nos. Nirmal Bandhus and 44 nos. Nirmal Sathis have been assigned. 85 % of household give segregated waste. Bins at all major points in and around city/town have been placed where waste is accumulated and is cleaned on regular basis.


 Chairman
 Naihati Municipality
 North 24 Parganas

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- iii. It was decided that, a joint survey will be conducted by the Naihati Municipality in presence of concerned stakeholders, Engineers and Expert members in an appropriate manner with regard to the allegations made under Original Application No.197/2024/EZ for better representation before Hon'ble NGT after the Bye-election of Naihati Assembly Constituency on 13/11/2024, as the issues alleged under Original Application No.197/2024/EZ [Prameya Foundation -vs- State of West Bengal & Ors.] falls within this constituency. The Bye-election has since been held on 13/11/2024 and the result will be declared on 23/11/2024 , therefore, a joint survey as proposed may be undertaken after 23/11/2024(after the election process is over) to take appropriate action in this regard.
- xiv. It is, therefore, humbly prayed and requested for consideration of the above-stated matter to meet up the challenges.



Chairman
Naihati Municipality
North 24 Parganas

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ANNEXURE - R2

Government of West Bengal
Department of Environment

Prani Sampad Bhawan, 5th Floor, LB-2, Sect-III, Saltlake Kolkata-106.

Memo No: 2847/EN/3C-19/2019(Part-IV)

Date: 18/12/2023

From
Smt. Roshni Sen, IAS
Principal Secretary
Environment Department
Govt. of West Bengal

To
The Registrar General,
National Green Tribunal
Principal Bench
Faridkot House
Copernicus Marg
New Delhi- 110001.

Sub: Half Yearly Compliance Report of State of West Bengal

Ref: Orders of the Hon'ble National Green Tribunal passed in connection with O.A No. 606/2018 [Re. Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues].

Sir,

Enclosed please find the Half Yearly compliance report of the State of West Bengal in respect of Solid Waste Management and Liquid Waste Management in the State of West Bengal prepared in terms of the order of the Hon'ble National Green Tribunal dated 01.09.2022 and 21.12.2022.

This report has been compiled on the basis of the compliance reports obtained from Urban Development & Municipal Affairs Department, Panchayat and Rural Development Department.

This is for your information and necessary action please.

Encl: As stated above

Sd/-

Principal Secretary
Environment Department

Memo No. 2847/EN/3C-19/2019(Part-IV)

Date: 18/12/2023

Copy forwarded to:
Member Secretary, Central Pollution Control Board, Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi- 110032- For information and necessary action.

Roshni Sen
Principal Secretary
Environment Department

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**Before the National Green Tribunal,
Principal Bench, New Delhi**

**Report of Government of West Bengal regarding
Compliance of Solid Waste and Liquid Waste
Management**

**In Original Application : 606/2018
(Re. Compliance of Municipal Solid Waste Management Rules, 2016)**

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Contents

Sl No		Annexure Number
1.	Synopsis	
2.	Report of SWM of State Urban Development Agency	A
3.	Report of SWM of the Panchayat and Rural Development, Government of West Bengal	B
4.	Report of Liquid Waste Management and Utilisation of Ring Fenced Fund of the Urban Development & Municipal Affairs Department, Government of West Bengal	C
5.	Minutes of review meeting of Chief Secretary, Government of West Bengal	D

Synopsis

The Department of Environment, Government of West Bengal has received the present status report of compliance with regard to the Solid Waste Management from State Urban Development Agency and Panchayat Rural Development Department and also received progress reports of Liquid Waste Management and Utilization of Dedicated Ring Fenced Account from Department of Urban Development and Municipal Affairs Department, Government of West Bengal.

As per the reports obtained from different Stake holders present status is as follows:-

Solid Waste Management:- In Urban West Bengal total quantity of Municipal Solid Waste generated and collected is 13469 TPD to the disposal site. Approximately 62% of waste is segregated for further processing as per Solid Waste Management Rules, 2016 and transported. State policy and strategies along with DPR have been prepared and notified for all 125 ULBs. In West Bengal 123 dumpsites has been identified. Bio-mining has commenced in 113 dumpsites. Till date 69 dumpsites has been cleared. A detailed report of State Urban Development Agency(SUDA) in the format prepared by the Central Pollution Control Board is annexed as ANNEXURE- A.

The compliance report of the Panchayat and Rural Development Department, Government of West Bengal with regard to Solid Waste Management is annexed as ANNEXURE- B.

Liquid Waste Management :- Presently in West Bengal 1647.6 MLD liquid wastes are being treated through 45 STPs including East Kolkata Wetland. 11 STPs of 222.6 MLD is under construction and 8 STPs of 361.7 MLD is under renovation. There are also 30 STPs of 665 MLD capacity, under proposal or tender stage.

Utilization of Ring Fenced Fund :- Till date total amount of AA & FS from ring fenced account is 213021.358 Lakh and total amount released out of the ring fenced account is 13710.46 Lakh for the purpose of Solid Waste Management and Liquid Waste Management as per the direction of the Hon'ble National Green Tribunal.

Report of Urban Development and Municipal Affairs Department, Government of West Bengal regarding Liquid Waste Management and Utilisation of Ring Fenced Fund is annexed as Annexure-C

Monitoring Mechanism:-

Apart from Departmental monitoring, the Chief Secretary, Government of West Bengal has held meeting to review the progress on 19.05.2023. Minutes of the meeting are also annexed as Annexure - D

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Annexure - A

1008/111

UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(1)
 3995536/2023/LS-MA(SECTION)(UDMA) Report as on October, 2023

S.N	Questions	Remarks			
1	Number of ULBs		125		
2	Overall waste management status in States/UTs				
a	Quantity of MSW generated (TPD)		13459		
b	Quantity of MSW collected (TPD)		13459		
c	Quantity of MSW segregated & transported (TPD)		8713		
d	Quantity of MSW processed (TPD)		3320		
e	Quantity of MSW disposed in secured land fill site (TPD)		1187		
f	Gap in Solid Waste Management UEs (TPD) [2(a)-7(d)-2(e)]		8932		
g	Solid Waste Management Plan	State Policy and Strategy Notified and DPR of 125 ULBs prepared.			
h	Waste Collection	Existing	Target	Gap	Timeframe
a	ULBs in which waste door-to-door collection is implemented (No.)	125	125	0	-
b	ULBs in which segregation of waste is implemented (No.)	122	125	3	December, 2023
c	ULBs in which transportation of segregated waste is implemented (No.)	122	125	3	December, 2023
i	Waste Processing				
a	Material Recovery facilities				
(i)	Total Capacity (TPD)	748	1645	897	
(ii)	Number	137	466	334	December, 2023
(iii)	Number of ULBs covered	71	125	54	December, 2023
b	Recycling				
(i)	Total Capacity (TPD)	748	1645	897	
(ii)	Number	134	466	332	December, 2023
(iii)	Number of ULBs covered	71	125	54	December, 2023
c	Composting				
(i)	Total Capacity (TPD)	3276.8	6855	3578.2	December, 2024
(ii)	Number	62	125	63	In the event of installation of machineries already matured tenders a total of 6603 TPD MSW will be processed which is 48% of total MSW
(iii)	Number of ULBs covered	67	125	58	December, 2024
d	Biogasification				
(i)	Total Capacity (TPD)	17	500	483	*No. of units to be developed as per requirement and as per recommendation of State Level Task Force.
(ii)	Number	2			
(iii)	Number of ULBs covered	2			
e	Waste to Energy				
(i)	Total Capacity (TPD)	Nil			To be developed if needed.
(ii)	Number	Nil			
(iii)	Number of ULBs covered	Nil			
f	Waste to Energy Plants				
(i)	Total Capacity (TPD)	6.2			To be developed if needed.
(ii)	Number	1			

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1009/11

UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(1)

399/536/2023-LS-MA(SECTION)(UDMA)

(a)	Number of ULBs covered	1			
4	Waste Disposal				
a	Landfill				
(i)	Total Capacity (T)	1187	2742	1555	December, 2023
(ii)	Number	6	26	20	
(iii)	Number of ULBs covered	12	125	113	
5	Legacy Waste Waste management				
a	Number of dumpsites (No.)	123			
b	Quantity of Waste dumped at dumpsites (Tons)	110.20 lakh			
c	Number of dumpsites cleared (No.)	59			
d	Number of dumpsites in which biomining has commenced (No.)	113			
e	Time frame for clearing all dumpsites	December, 2024			
6	Other information				
a	Information regarding development of model towns/cities/villages	Action plan prepared. Based on that, waste processing facilities are in the process of development for making these Model Cities SWM compliant within December, 2024. Intensive IEC activities undertaken.			
b	Creation of Environmental cell	Yes			
c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	Procured through GeM			

Improvements Since Last Hearing				
	Item	Present Status	Status at the time of last hearing	Whether directed timelines have been adhered or not ?
1	Door-to-door collection (%)	100	99.85	Yes. But due to outbreak of second wave of Covid 19 and heavy rain Progress hampered to some extent.
2	Source segregation of waste (%)	64.69	62.09	
3	Waste Processing (TPD)	3300	3053	
4	Dumpsites capped (No.)	1	1	
5	Dumpsites Bio-remediated (No.)	69	26	

[Signature]
31/01/2023

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Annexure - B

UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(I)
4005210/2023/LS-MA(SECTION)(UDMA)

73451123

GOVERNMENT OF WEST BENGAL
PANCHAYATS & RURAL DEVELOPMENT DEPARTMENT
Joint Administrative Building (6th to 10th Floors), HC-7, Sector-III
Bidhannagar, Kolkata-700106



Memo No. 6436 (2)-PRD-2402M(11)/1/2023

Kolkata, dated 03.11.2023

From: State Coordinator, SBM (G) &
Ex-officio Joint Secretary to the Govt. of West Bengal

To: 1) Chief Executive Officer
Kolkata Metropolitan Development Authority
2) Additional Secretary to the Govt. of West Bengal
Department of Environment

Sub: Status report on SLWM in October 2023 on the directives of Hon'ble NGT - mg.

Madam/ Sir,

With reference to the subject cited above, please find status report on Solid & Liquid Waste Management (SLWM) for the month of October 2023 in respect of 69 Model GPs in connection with the compliance of directives of Hon'ble National Green Tribunal as per the O.A. No. 606/ 2018 for your kind perusal and necessary action.

Yours faithfully,

LS/11/23

State Coordinator, SBM (G) &
Ex-officio Joint Secretary to the Govt. of West Bengal

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1011/111

UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(1)
4005210/2023/LS-MA(SECTION)(UDMA)

Status report on Solid Waste Management in 69 NGT model GPs (also LWM)
(as per O.A. No. 606/2018 of the directives of Hon'ble NGT)
(as on 31.10.2023)

Sl. No.		Item	Performance
1	General Profile	No. & Name of Districts involved	23
2		No. of Blocks involved	66
3		No. of GPs involved	69
4		No. of Sansad involved	1,048
5		No. of total household of Gram Panchayats	3,05,229
6	Progress of SWM	No. of GPs where IEC done	69
7		No. & Name of Districts where SWM activity undertaken	23
8		No. of Blocks where SWM activity undertaken	66
9		No. of GPs where SWM activity undertaken	69
10		No. of Sansad where SWM activity undertaken	541
11		Total no. of household covered by SWM	1,21,056
12		No. of GP for which DPR has been prepared	69
13		No. of GP for which DPR has been approved by P&RDD	69
14		No. of household where composting is done at household level	17,583
15		No. of GP wherein land has been identified for CPU	69
16		No. of GP wherein CPU is under construction	04
17		No. of GP wherein construction of CPU is completed	65
18		No. of GP where CPU is functional	51
19		No. of household where segregation is done	50,067
20		No. of households wherefrom solid waste is collected	62,740
21		No. of GPs where use of plastic (< 75 micron) banned	52
22		No. of GPs where networking of vendors for recyclable wastes done	15
23	No. of PWMU established	07	

L 03-11-23

State Coordinator, SBM (G) &

Ex-officio Joint Secretary to the Govt. of West Bengal

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Annexure - C

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN, DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No. 112/UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(1) Dated, Kolkata, 12th December, 2023.

From : Smt. Nandini Ghosh, IAS, Sr. Special Secretary, UD & MA Department.
To : The Principal Secretary, Environment Department

Sub: Compliance Report on the progress of Liquid Waste Management and dedicated Ring Fenced Account with respect to the order passed by Hon'ble NGT under OA No. 606/2018.

Madam,

With reference to the above subject, I am directed to attach herewith an Updated Report with respect to the progress of Liquid Waste Management and dedicated Ring Fenced Account (held with SUDA).

This is for your kind perusal and further necessary actions.

Encls: Annexure-I, II, III.

Yours faithfully,



Senior Special Secretary

No. 112/UDMA-15011(15)/8/2022-LS-UD SEC-Dept. of UDMA-Part(1) Dated, Kolkata, 12th December, 2023.

Copy forwarded for kind information to:

1. Principal Secretary, Department of UDMA & Executive Chairperson, WBSPMG
2. CEO, KMDA
3. Commissioner in the rank of Principal Secretary, KMC
4. Member Secretary, WBPCB
5. Executive Director (Projects), NMCG
6. Executive Director (Technical), NMCG
7. Program Director, WBSPMG
8. Director, SUDA
9. Additional Secretary, Budget Wing, Department of UD & MA
10. Assistant Project Director, WBSPMG
11. Chief Technical Advisor, WBPCB
12. Regional Director, CPCB
13. Director General, Tolly Nullah
14. Director General, Drainage, KMC
15. Director General, GAP KMDA
16. Chief Engineer, MED
17. Chief Engineer, GAP, KMDA
18. Chief Engineer, PHE
19. Special Law Officer, Department of UD & MA
20. Engineering Wing, WBSPMG

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal


Senior Special Secretary

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

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Annexure-IStatus of Liquid Waste Management in the Urban Areas of the State of West Bengal updated as on Sept. 2023 for HNGT OA No. 606 of 2018.

I. Details of Sewage Treatment Plant (Urban Area):	
a. Existing no. of operational STPs including East Kolkata Wetland and Primary Treatment facilities:	45(1647.6MLD)
b. No. of STPs under construction	11 (222.6MLD)
c. No. of STPs under renovation	8(361.7 MLD)
d. No. of STPs under proposal/tender stage	30 (665MLD)
II. Total Treatment Capacity (a+b+c+d)	2896.9MLD

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Annexure-II

Details of operational STPs in the State
EA-Executing Agency

No.	River/Coastal Stretch	EA	Location	Existing STP Capacity (MLD)
1.	Ganga	KMD	Jagaddal Bhatpara New	31.00
2	Ganga	KMDA	Shyamnagar	10.00
3	Ganga	KMDA	Jagaddal Bhatpara old	9.50
4	Ganga	KMDA	Kankinara STP, Madrail, Bhatpara	10.00
5	Ganga	KMDA	STP Kalyani-I	11.00
6	Ganga	KMDA	STP Kalyani-II	10.00
7	Ganga	KMDA	Gayeshpur	8.33
8	Ganga	KMDA	Bansberia	0.30
9	Ganga	KMDA	Konnagar	22.00
10	Ganga	KMDA	Naihati	11.56
11	Vidyadhari	KMC	Bangur	52
12	Vidyadhari	KMC	Baghajatin	15
13	Vidyadhari	KMC	Hatisur	10
14	Ganga	PHED	Nabadwip Municipality Nadia	10

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15	Ganga	PHED	Katwa Municipality, PurbaBurdwan	4.36
16	Ganga	PHED	Diamond Harbour Municipality	2.03
17	Ganga	PHED	Murshidabad Municipality	1.96
18	Ganga	MED	JiagunjAzimgunj Takia Oxidation Pond	0.69
19	Ganga	MED	JiagunjAzimgunj Takia Oxidation Pond	0.69
20	Vidyadhari	UDMA (SLRDC)	Kestopur	27.24
21	Coastal	PHED	DighaSankarpur Development Area	6.7
22	Vidyadhari	PHED	New Town Kolkata (Action Area IIC)	31
23	Vidyadhari	PHED	New Town Kolkata (Action Area IIB)	14
24	Ganga	KMDA	Barrackpore	18.00
25	Ganga	KMDA	Barrackpore	6.00
26	Ganga	KMDA	Halisahar	16.00
27	Ganga	KMDA	Budge-Budge	9.33
28	Vidyadhari	PHED	New Town, Rajarhat Action Area- IIID	24
29	Ganga	KMDA	Nabadwip	9.50
30	Vidyadhari	KMC	East Kolkata Wetlands	910
31	Ganga	KMDA	Baidyabati	6.00
32	Ganga	KMDA	Bhadreswar	7.60

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33	Ganga	KMDA	Garulia	7.9
34	Ganga	KMDA	Chandannagar, Khalisani, Chinsurah-Hooghly	18.16
35	Ganga	KMDA	Chandannagar, Khalisani, Chinsurah-Hooghly	4.50
36	Ganga	KMDA	Titagarh	4.50
37	Ganga	KMDA	Titagarh	4.50
38	Ganga	KMDA	Bandipur (Khardaha)	14
39	Ganga	KMDA	Naihati	6.50
40	Ganga	KMDA	Panihati	12.00
41	Vidyadhari	NKDA, PHED	DhilerBheri	150
42	Damodar	KMDA/DMC	Durgapur City Centre	1
43	Ganga	KMDA	Kanchrapara	18
44	Mirik Lake	MED	Mirik	1.5
45	Dwarka	PHED	Tarapith	4.25
Primary Treatment			Kaljani/Karola/Mayurakshi/Shilabati/Kansi/Rupnarayan/Dwarkeswar/Jalangi Rivers	95
Total				1647.6

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Details of STPs in the State under Renovation
EA- Executing Agency

No.	River/Coastal Stretch	EA	Location	Existing STP Capacity (MLD)	Compliance Status of STP
1.	Ganga	KMDA	Bally (Kona)- Kona, Chakpara (Anandanagar gram Panchayat)	62.00	Under Rejuvenation
2.	Ganga	KMDA	Howrah-Arupara	65.00	Under Rejuvenation
3.	Ganga	KMDA	Kamarhati - Baranagar -Kamarhati, Mathkol, near Belgachia Metro Car Shed	60.00	Under Rejuvenation
4.	Ganga	PIED	Berhampore Murshidabad	3.7	Under Rejuvenation
5.	Mahananda	SIDA	Mahananda Left Bank, Siliguri	32	Under Rejuvenation
6.	Mahananda	SIDA	Jorapani & Fuleswari River, Siliguri	24	Under Rejuvenation
7.	Ganga	KMC	Garden Reach	57	Under Rejuvenation
8.	Ganga	KMC	Keorapukur	45	Under Rejuvenation
Total				361.7	

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Details of under Construction STPs in the State
EA-Executing Agency

No.	River/Coasta Stretch	EA	Location	Capacity of the plant in MLD	Completion Timeline
1.	Gan ga KM C		Joka	45	Nov 2023
2.	Ganga KM C		M.G. Road	40	Nov 2023
3.	Ganga KM A		Baharampore	3.50	Mar 2024
4.	Gan ga KM DA		Raghunathganj	5.00	Mar 2024
5.	Gan ga KM D		Jangipur	8.00	Mar 2024
6.	Ganga KM C		Rania	23	Nov 2023
7.	Churni KM A		Sreenathpur	4	November, 2023
8.	Churni KMDA		Silver Jubilee Road	2.6	November, 2023
9.	Ganga KMDA		Hooghly- Chinsurah	26.5	Mar 2024
10.	Ganga KMDA		Maheshtala	35	June 2024
11.	Ganga KMDA		North- Barrackpore	30	July 2025
Total				222.6	

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Details of proposed STPs in the State
EA-Executing Agency

No.	River/Coastal Stretch	EA	Location	Capacity of the STP proposed in MLD
1.	Ganga	KMC	Bansdroni (TNP)	11.6
2.	Ganga	KMC	Golf Green (TNP)	3.5
3.	Ganga	KMC	Birji Road (TNP)	10
4.	Ganga	KMC	L.S.10	16
5.	Ganga	KMC	DhankhetuNikashi	25
6.	Ganga	KMC	Bhanga Khal, Garden Reach	35
7.	Vidyadhari	KMC	Borough-XII	70
8.	Churna	KMDA	Jianagar	5.2
9.	Ganga	KMDA	North-Barrackpore	8
10	Ganga	MED	Katwa	11
11	Ganga	MED	Katwa	2.5

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12	Ganga	MED	Sentipur	18.1
13	Ganga	MED	Chakdah	15
14	Ganga	MED	Murshidabad	2.9
15	Ganga	MED	Jaganj-Azimganj	1.5
16	Ganga	MED	Diamond-Harbour	10.4
17	Ganga	KMDA	U.uberia	11
18	Ganga	KMDA	Kestapur	41
19	Vidyadhari	KMDA	Baranagar	8.7
20	Vidyadhari	KMDA	North Dumdum	33
21	Vidyadhari	KMDA	South Dumdum	27
22	Vidyadhari	BMC	Bidhanagar	7.5
23	Mahanda	SIDA	West Eank	48
24	Damodar & Barakar	KMDA	4 STFs in Durgapur/Asansol	69.5

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25	Ganga	KMDA	Champdani	30
26	Ganga	KMDA	Serampore	130
27	Ganga	KMDA	Krishnanagar	13.8
Total			30 STPs	665

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Annexure-III**Updated status report on the Ring Fenced Public Fund Account as per directions of the Hon'ble NGT in O.A 606/2018 dated 01.09.2022**

In compliance with the direction of the Principal Bench of the Hon'ble NGT in the order dated 1st September, 2022, Finance Department had accorded sanction vide U.O No.3406 dated 28.10.2022 for opening of Ring Fenced Public Fund Account by depositing Rs.3500 crore as the compensation for damage to the environment due to violation of the relevant sections of the NGT Act in the State. The said account is to be operated as per directions of the Chief Secretary and utilized for restoration measures, including preventive discharge of untreated sewage and solid waste treatment/ processing facilities, as per appropriate mechanism for planning and execution in pursuance of the aforesaid order of the Hon'ble NGT.

Finance Department had further permitted to transfer this fund to the Public Account of SUDA (Solid Waste Management fund) as a separate Ring Fenced Account. Fund released by the Finance Department is specified in the U.O no.3405, 3406 & 3407, all dated 28.10.2022. Accordingly, SUDA had opened a Ring Fenced Public Fund Account with the PAO-III as a separate Deposit Account under the scheme description 'Solid & Liquid Waste Management Fund', for depositing Rs. 3500 Crore in pursuance of the Order.

The Finance Department (Gr-N) vide U.O. No. 3406 dtd. 28.10.2022 had opened new heads of account '8448-00-120-Other funds-159-Solid and Liquid Waste Management Fund-07-Deposit [Receipt side]' and '8448-00-120-Other funds-159-Solid and Liquid Waste Management Fund-23-Withdrawal [Disbursement side]' towards deposit of this Rs. 3500.00 Crore .

Till 10.11.2023 out of this Rs 3500 crores (Rs 350000 lakh), **Rs. 13710.46 lakh** has been released out of ring-fenced account for the purposes as mandated by the order of Hon'ble NGT and the present balance is Rs 3362.8954 crores (Rs. 336289.54 Lakh).

Liquid Waste Management

At present, the STPs for Liquid Waste Management are getting constructed out of the funds from NMCG, AMRUT, and State Fund. Fund from this ring fenced account will be utilized for future purposes as and when required.

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Annexure - D

**Minutes of the Review Meeting chaired by Hon'ble Chief Secretary on
Liquid Waste Management held on 19.05.2023 at the Conference Hall,
Nabanna.**

Members participated in the meeting are as per annexure enclosed herewith.
Program Director, WBSPMG presented the PPT on LWM in West Bengal.

Water Quality of the Polluted River Stretches

From the presentation it appears that Water quality has been improved considerably in comparison with that of 2022. In fact, water quality of 8 Rivers including that of River Ganga out of 13 Polluted River Stretches as of now has achieved bathing standard and BOD level of each of such Rivers is equal to or less than 3 mg/l which shows the improvement. However, the water quality of river Dwarka has been deteriorated as the BOD level has been increased from 5 to 8 mg/L.

Chief Secretary instructed to explore the alternative technologies for further improving the water quality of the river and reducing the level of coliform. PHED was instructed to take necessary measures immediately for improving the water quality of river Dwarka.

[Actions: Department of UD &MA, WBSPMG, RRC, KMDA, PHED]

State Master Plan on LWM:

Preparation of Master Plan on LWM for the State for Sewerage Generation vis-à-vis GAP in the existing and planned Treatment Capacity considering Projected Population in 2042 is under process. KMDA has finalized the RFP for invitation of Tender for engagement of consultant.

Chief Secretary instructed WBSPMG to explore the sanction of the Project out of World Bank funding:

[Action: WBSPMG]

Sludge Management:

For old STPs, one tender for preparation of DPRs on Sludge Management for 24 functional STPs is under finalization and it will be placed with NMCG for funding. For New STPs, Agency will take care of the Sludge Management. NMCG is framing policy on Sludge Management.

Chief Secretary instructed WBSPMG and KMDA to coordinate with NMCG for funding this work and finalization of tender.


[Actions: KMDA, WBSPMG]

Incremental Progress on Ongoing STP Works since last Review Meeting:

Progress on ongoing work: On being pointed out by Hon'ble Chief Secretary, Program Director, WBSPMG intimated that all the other ongoing projects are maintaining timeline of completion excepting Barhampore, Jangipur & Raghunathganj STP Projects where time extension of 3 months will be required. Chief Secretary has kindly agreed for proposing three months time extension to NMCG for Barhampore, Jangipur & Raghunathganj STP Projects and instructed PD to strictly monitor the progress of the ongoing work and to ensure timely completion of the same.

[Actions: WBSPMG, KMDA, KMC]

As there were no other issues to discuss, the meeting ended with thanks to and from the chair.


 Chief Secretary
 to the Government of West Bengal